

**GOVERNMENT OF INDIA  
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION  
LOK SABHA**

STARRED QUESTION NO:228

ANSWERED ON:28.08.2012

OUTSTANDING SUGARCANE DUES

Adityanath Shri Yogi;Kashinath Shri Taware Suresh

**Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:**

- (a) whether sugarcane dues of farmers are outstanding against the sugar mills in the country;
- (b) if so, the details thereof indicating the amount pending against the sugar mills during each of the last three years and the current year along with the reasons for such pendency, and the time by which it is likely to be cleared, State-wise;
- (c) whether interests for delayed payment and issuance of Revenue Recovery Certificates, as contemplated under the Sugarcane Control Order had been undertaken, for the recovery of the dues; and
- (d) if so, the details thereof and the other steps taken to ensure timely payment of the sugarcane dues?

**Answer**

MINISTER OF THE STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (PROF. K.V. THOMAS)

(a) to (d): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) to (d) OF THE LOK SABHA STARRED QUESTION NO. 228 DUE FOR ANSWER ON 28.08.2012

(a) & (b): Yes Madam. A statement showing amount of outstanding sugarcane dues pending against the sugar mills during each of the last three years and the current year, State-wise is at Annexure-I. It may be seen that the cane price dues mainly pertain to supply of sugarcane in the current season. The dues of previous seasons are generally on account of matters being sub-judice, mills taken under Securitization Act by lender Banks, etc. The dues in the current season have arisen mainly on account of low realization from sale of sugar upto June, 2012. However, the cane price arrears are declining and the State-wise dues position is changing continuously. As such, it is not possible to indicate the time frame by which the dues position is likely to be cleared.

(c) & (d): The Sugarcane (Control) Order, 1966 stipulates payment of interest at the rate of 15% per annum on amount due for the delayed period beyond 14 days. The powers for enforcing this provision are delegated and vested with the State Governments/UT Administrations who have necessary field formations. A statement indicating the Revenue Recovery Certificates issued by the State Governments is at Annexure-II.

The Central Government with a view to enhance the liquidity of sugar mills has also allowed export of sugar in the current and last sugar season.